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projects is done by institutions to ensure proper utilisation of financial assistance and running of the projects on sound lines

Report of Amnesty International

3897. DR. NARREDDY THULASI KEDDY: Will the Minister of HOME MI-MRS be pleased to state;

- (a) whether it is a fact that the Amnesty International has called on the Indian Government to investigate into reports of unlawful killing and widespread torture by security forces and police; and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN [HE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b) Government have seen the report of Amnesty International. It presents happenings in Inula in a very one sided and distorted manner. It tends to highlight stray incidents of alleged violations of htuuan rights but minimises the numerous rights and fiendotns enjoyed by Indian nationals and the freedom of the Press in India.

2. The Fundamental Rights enshrined in our Constitution, our open system, our rule of law and our independent judiciary are well known as major vehicles for ensuring proper checks on the violations of human rights. Specific charges of alleged <u>violations</u> however, are thoroughly investigated. While most of the charges have been found baseless, wherever such charges have been prosed, esamplary action has been taken against the guilty.

Conferring of Bharat Ratna Award out Netaji Posthumously

1898. SHRIMATI BIJOYA CHAKRA-VARTY: Will the Minister of HOME AFFAIRS be pleased to state.

(d) whether there is any proposal Government's consideration for conferring

- the award of Bharat Ratna on Netaji Subhash Bose posthumously in view of his unique and outstanding contribution to the struggle for India's independence; and
 - (b) if so, what are the details in this regard 7

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): (a) No, Madam.

b) Does not arise.

FCNR Deposits

3899. SHRI ANAND SHARMA Will

the Minister of FINANCE be pleased to state:

- (a) what is the number of FCNR de posits in India and the amount of foreign exchange raised;
- (b) whether any fresh incentive has been given to increase such deposits, if so. what are the details thereof; and
- (c) what are the detailed account of foreign exchange reserves as on July, :987. January, 1988 and July, 1988?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AF FAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO):

(a) The outstanding balances in foreign currency Non-Resident (FCNR) Accounts at the end of April 1988 were *a*- follows-.

(Rs. in crores)

USS £. Stg. TOTAL 4409.36 537.58 5036.94

(b) In order to provide a wider choice to the non-resident Indians to keep their savings in India on the one hand and boost the inflows under the FCNR scheme on the other hand. Government have extended the Foreign Currency Non-Resident Scheme to Deutsche Mark and Japanese Yen from 1st August, 1988. Separate interest rates have been prescribed for different currency deposits